

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No.33 of 2020

in

Company Appeal (AT) (Ins) No.360 & 420 of 2019

IN THE MATTER OF:

Rajneesh Singhvi

...Applicant

Versus

Manoj Kumar Goel

...Respondent

For Applicant: Shri Amol Vyas, Advocate

For Respondent: None

O R D E R
(Virtual Mode)

14.12.2020 Counsel for the Applicant – erstwhile RP states that as per the Orders of this Tribunal dated 1st October, 2019, the Corporate Debtor has paid 50 percent of the Resolution fee and costs but the Operational Creditor who was also directed to pay the balance 50 percent has not paid the same. Thus, this Application has been filed.

Issue Notice to the Respondent as to why Contempt proceeding may not be initiated against the Respondent. The Respondent may file Reply to Counsel.

Requisite along with process fee, if not filed, be filed by tomorrow. If the Applicant provides the e-mail address of other Respondent, let Notice be also issued through e-mail.

List the Contempt Case for return of Notice on 13th January, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md